

(b) Where the land acquired under the Resettlement of Displaced Persons (Land Acquisition) Act, 1948, was allotted on lease, the lease deed included the terms and conditions specified in Schedule 11 of the Resettlement of Displaced Persons (Land Acquisition) (Delhi State) Rules, 1951. These conditions were applicable till the coming into force of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, when the allotment of plots was made in accordance with the provisions of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

Allotment of Plots to East Pakistan Refugees in Kalkaji Colony, New Delhi

4519. SHRI DEVEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the provisions of Resettlement of Displaced Persons (Land Acquisition) Act, 1948 (Act IX of 1948) and Resettlement of Displaced Persons (Land Acquisition) (Delhi State) Rules, 1951 are applicable to the displaced persons from East Pakistan in the Union Territory of Delhi who have been allotted residential plots in a colony near Kalkaji, New Delhi ;

(b) if so, how Government propose to modify the existing terms and conditions under which allotment has been made; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c). The land for the East Pakistan Displaced Persons Colony

near Kalkaji was acquired by the Department of Rehabilitation under the "Resettlement of Displaced Persons (Land Acquisition) Act, 1948". The Colony was not conceived as a rehabilitation project but was intended to provide plots to displaced persons from East Pakistan, who were already gainfully employed in Delhi, on payment of actual cost of acquisition and development. Considering that the allottees are already gainfully employed in Delhi and are not eligible for rehabilitation assistance from the Government of India, they have been given terms which are in conformity with the "Resettlement of Displaced Persons (Land Acquisition) (Delhi State) Rules, 1951".

Representation for more Accommodation in R. M. S. Office, Coimbatore

4520. SHRI K. RAMANI :

SHRI UMANATH :

SHRI E. K. NAYANAR :

SHRI NAMBIAR :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have received representations from the R.M.S. Union in connection with the provision of more accommodation and space in the Coimbatore R.M.S. Office, and

(b) if so, what steps have been taken to provide the same.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes (in 1965).

(b) The expansion of RMS building at Coimbatore has been included in the